

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.237- **CP/17(AHM)2023**  
ITEM No.238- IA/29(AHM)2023  
in  
**CP/17(AHM)2023**

**Proceedings under Section 241-242, 59, 213, 447 & 448 Co. Act, 2013**

**IN THE MATTER OF:**

Ashiwin Ratilal Smith & Ors  
V/s

.....Applicant

C M Smith and Sons Ltd & Ors

.....Respondent

**Order delivered on 02/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Adv.

For the Respondent : Mr.Priyam Shah, Adv. for R-7  
:Mr. Harsh Khatri,(Proxy) Adv. for R-2,9,10,11,13  
: Ms. Hirva Dave, Adv For R-8  
: Mr. Prateek Thakkar for R-3  
For Income Tax : Ms. Kunjal Vyas, Adv. (Income Tax)

**ORDER**

Learned counsel appearing for the applicant and submits that it a transfer petition has been filed before the Principal Bench for clubbing all the matter of both the Benches which is coming up for hearing on 17.05.2024. Further stated that no rejoinder has been filed and request for adjournment in the matter.

Re-list on- 11.07.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**